

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 399/92.

Date of Order: 14.7.92.

Between:

D.Radhakrishna Murthy. .. Applicant.
and

1. The Chief Personnel Officer,
S.C.Rly. Secunderabad.
2. The Chief Engineer, S.C.Rly,
Railnilayam, Secunderabad.
3. The Senior Divisional Engineer (Co-ordination)
S.C.Rly. Vijayawada.
4. The Assistant Engineer,
S.C.Rly, Ongole.
5. The Permanent Way Inspector,
S.C.Rly, Kavali, Nellore Dist.
6. The Permanent Way Inspector,
USFD, S.C.Rly, Ongole.

.. Respondents.

For the Applicant: Mr.T.V.N.Reddy, Advocate for M.P.Krishna Reddy.
Advocate

For the Respondents: Mr.Rajeswar Rao, Advocate for Mr.N.V.Ramana,
SC for Rlys.

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

AND

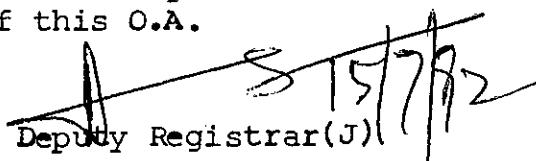
THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

The Tribunal made the following Order:-

Head both sides.

Admit. The respondents are to file a counter within 6 weeks with an advance copy to the Advocate for the applicant. The applicant may file his rejoinder if any in the meanwhile. Keep the case before the Registrar for direction after the pleadings are complete.

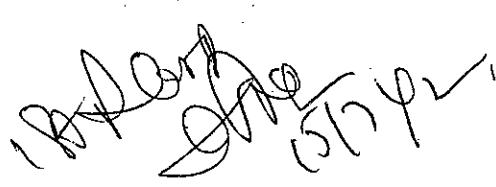
The interim order earlier passed which expires today is not extended. We however make it clear that any transfer effected will be subject to the outcome of this O.A.


Deputy Registrar(J)

To

1. The Chief Personnel Officer, S.C.Rly, Secunderabad.
2. The Chief Engineer, S.C.Rly, Railnilayam, Secunderabad.
3. The Senior Divisional Engineer (Co-ordination) S.C.Rly, Vijayawada
4. The Assistant Engineer, S.C.Rly, Ongole.
5. The Permanent Way Inspector, S.C.Rly, Kavali, Nellore Dist.
6. The Permanent Way Inspector, USFD, S.C.Rly, Ongole.
7. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
8. One ~~copy~~ copy to Mr.N.V.Ramana, SC for Rlys CAT.Hyd.
9. One spare copy.

pvm.



(31)

Mr. Krishna Reddy, however, presses for restoration of the interim order. Under these circumstances, we give a fresh interim order that the status-quo as of today shall be maintained till the disposal of the case, since we have fixed 24-7-1992 as final date for hearing. List the case on 24-7-1992.

8/16/7/92
Deputy Registrar (J)

To

1. The Chief Personnel Officer, S.C.Rly, Secunderabad.
2. The Chief Engineer, S.C.Railway Railnilayam, Secunderabad.
3. The Senior Divisional Engineer (Co-ordination)
S.C.Rly, Vijayawada.
4. The Assistant Engineer, S.C.Rly, Ongole.
5. The Permanent Way Inspector, S.C.Rly, Kavali, Nellore Dist.
6. The Permanent Way Inspector, USFD, S.C.Rly, Ongole.
7. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
8. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
9. One spare copy.

pvm.

24-7-92
Deputy Registrar (J)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 16 - 7 - 1992

ORDER / JUDGMENT

P.A./C.A./M.A. No.

in

O.A.No. 399/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued

Allowed

list on 24/1/92

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.

